

Central Administrative Tribunal  
Jodhpur Bench, Jodhpur.

O.A. No.: 77/1995

Date of Order : 3.7.1996.

Bhanwar Lal Sharm

...

Applicant.

Versus

Union of India & Other ... Respondents.  
Mr. J.K. Kaushik, Counsel for the applicant.

Mr. S.S. Vyas, Counsel for the respondents.

\* \* \* \*

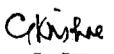


Applicant Bhanwar Lal Sharma, in this application under section 19 of the Administrative Tribunals Act, 1985, has assailed the impugned order dated 30.1.1995 (Annexure A/1) repromoting the applicant to the post of Electric Chargeman-B and changing his station to Gandhi Dham.

2. We have heard the learned counsel for the parties.

3. The main grievance of the applicant is that the fresh order of promotion is likely to affect his pay-fixation and it is also apprehended that the period from 7.11.94 to 30.1.95 may not be treated as in continuity during which he had held the higher post of Electric Chargeman 'B'. The respondents have categorically stated that after the resumption of his duty by the applicant at Gandhi Dham, his pay shall be fixed taking into account the pay which the applicant was drawing at that time and as such the impugned order shall not affect the pay fixation of the applicant and it shall not reduce allowances admissible to him. In the circumstances, we find that the present OA has become infructuous. The OA is dismissed as having become infructuous. No order as to costs.

  
(S.P. Biswas)  
Member (A)

  
(Gopal Krishna)  
Vice Chairman.